

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:-1790- JK (LD) of 2026

DATED: - 09 - 02 - 2026

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated: 09.02.2026

No:-LAW-OIC/2/2026

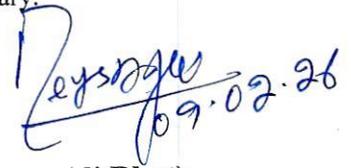
Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer





Annexure to the Government Order No. 1790 JK (LD) of 2026 dated 09.02.2026

S No.	Title of the Case	OIC
1	FIR No. 13/2019 U/S 8/20 NDPS Act of PS Ramban titleed Sajad Ahmed Bhat V/s U.T of J&K.	Sh. Om Prakash, Dy. SP Hqrs, Ramban
2	FIR No. 138/2025 of P/S Ramban U/S 64/74/115(2)/351/352 BNS, 2023 and Section 8/12/18 of POCSO Act, 2012 titled Ramesh Singh Vs UT of J&K through P/S Ramban.	Sh. Om Prakash, DySP Headquarters, Ramban
3	FIR No. 75/2025 of P/S Vijaypur U/S 8/21/22/27-A/29 NDPS Act titled UT of J&K through P/S, Vijaypur Vs Mukesh Kumar & Another	Sh. Arun Jamwal, SDPO Vijaypur
4	FIR No. 73/2019 of P/S Udhampur U/S 8/15 NPDS Act titled State through P/S Udhampur Vs Parshotam Singh & Another	Sh. Praladh Singh, DySP, Hqrs Udhampur
5	OA No. 2043/2025 titled Shazia Chawdhary Vs. Union Territory of J&K and others.	Mr. Syed Yasir Farooq, Additional Secretary Home Department
6	WPC No. 1463/2025 titled ***** Vs Union of India and Ors	Shri Sharvan Singh DySP PC Kishtwar
7	WP(C) No. 2295/2025, CM No. 6057/2025 titled Riyaz Ahmad Wangnoo and Anr. VS UT of J&K and others.	Shri Mohammad Yesser Parray (Cell No. 94191149255), SDPO, Kothibagh, Srinagar

